

ITEM NO.1504

COURT NO.9

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).8687/2012

DALIP RAM

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

([HEARD BY: HON. C.T. RAVIKUMAR AND HON. RAJESH BINDAL, JJ.])

WITH

SLP(C) No.1668/2019 (IV-B)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 2813/2019, FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 2814/2019, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 2817/2019)

SLP(C) No.34380/2012 (IV-B)

SLP(C) No.34382/2012 (IV-B)
(FOR APPLICATION FOR SUBSTITUTION ON IA 111428/2023 AND FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLICATION ON IA 111429/2023)

SLP(C) No.34381/2012 (IV-B)

SLP(C) No.33833/2012 (IV-B)

SLP(C) No.33831/2012 (IV-B)

SLP(C) No.33998/2012 (IV-B)

SLP(C) No.33832/2012 (IV-B)

SLP(C) No.33764/2012 (IV-B)

SLP(C) No.34678/2012 (IV-B)

SLP(C) No.38532/2012 (IV-B)

SLP(C) No.205-208/2014 (IV-B)
(IA No. 212671/2023 - APPLICATION UNDER SECTION LV RULE 6)

SLP(C) No.22206-22209/2013 (IV-B)

SLP(C) No.19680/2013 (IV-B)

SLP(C) No.30491/2013 (IV-B)
 (APPLICATION FOR ON IA 1/2017
 FOR APPLICATION FOR PERMISSION ON IA 194375/2023)

SLP(C) No.488/2014 (IV-B)
 (SERVICE FOR ON IA 59896/2014
 IA No. 146151/2023 - APPLICATION FOR SUBSTITUTION
 IA No. 146153/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION
 APPLN.)

SLP(C) No.486/2014 (IV-B)
 (IA No. 107402/2019 - APPLICATION FOR RECTIFICATION
 IA No. 138640/2022 - EXEMPTION FROM FILING O.T.)

SLP(C) No.36797/2013 (IV-B)

SLP(C) No.6181/2014 (IV-B)

SLP(C) No.17304-17305/2014 (IV-B)

SLP(C) No.30271/2014 (IV-B)

S.L.P.(C)...CC No. 6152/2015 (IV-B)
 (IA No. 1/2015 - CONDONATION OF DELAY IN FILING,
 IA No. 2/2015 - CONDONATION OF DELAY IN REFILING / CURING THE
 DEFECTS AND IA No. 104480/2017 - STAY APPLICATION)

SLP(C) No.15510/2015 (IV-B)
 (IA No.1/2015 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
 IA No.3/2015 - INTERVENTION APPLICATION
 IA No.264872/2023 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No.17550-17552/2015 (IV-B)
 (IA No. 194366/2023 - APPLICATION FOR PERMISSION
 IA No.4/2015 - APPLICATION FOR SUBSTITUTION
 IA No.5/2015 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

SLP(C) No.24350/2015 (IV-B)
 (FOR IA No.3/2015 - APP FOR PERMISSION TO FILE ADDITIONAL
 DOCUMENTS)

SLP(C) No.24357/2015 (IV-B)
 (IA No.4/2016 - EXEMPTION FROM FILING O.T.
 IA No.3/2016 - INTERVENTION APPLICATION)

Diary No(s). 12497/2017 (IV-B)
 (IA No.98235/2018 - APPLICATION FOR SETTING ASIDE ABETMENT
 IA No.98232/2018 - APPLICATION FOR SUBSTITUTION
 IA No.98239/2018 - CONDONATION OF DELAY IN FILING
 IA No.98238/2018 - CONDONATION OF DELAY IN FILING SUBSTITUTION
 APPLN.)

IA No.98241/2018 - CONDONATION OF DELAY IN REILING/ CURING THE DEFECTS

IA No.98237/2018 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

SLP(C) No.13391/2018 (IV-B)

(IA No. 15420/2019 - APPLICATION FOR TRANSPOSITION,

IA No. 64262/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND

IA No. 64250/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 26164/2018 (IV-B)

(IA No. 128153/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 128142/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-01-2025 These petitions were called on for pronouncement of judgment today.

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Mr. Prafull Bhardwaj, Adv.

Mr. Subhasish Bhowmick, AOR

Mr. Ajay Kumar Singh, AOR

Mr. Yadav Narender Singh, AOR

Mr. Kamal Mohan Gupta, AOR

Ms. Nupur Kumar, AOR

Ms. Kheyali Singh, AOR

Ms. Shashi Kiran, AOR

Hon'ble Mr. Justice C.T. Ravikumar pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Rajesh Bindal.

SLP(C) No.8687/2012, SLP(C) No.34380/2012, 34382/2012, SLP(C) No.33764/2012, SLP(C) No.33831/2012, SLP(C) No.33832/2012, SLP(C) No.33998/2012, SLP(C) No.34678/2012, SLP(C) No.33833/2012, SLP(C) No.1668/2019, SLP(C) No.34381/2012, SLP(C) No.38532/2012, SLP(C) Nos.22206-22209/2013, SLP(C) No.19680/2013, SLP(C) No.30491/2013, SLP(C) No.488/2014, SLP(C) No.486/2014, SLP(C) No.36797/2013, SLP(C) No.6181/2014, SLP(C) Nos.17304-17305/2014, SLP(C) No.15510/2015, SLP(C) Nos.17550-17552/2015, SLP(C) No.24350/2015, SLP(C) No.30271/2014, SLP(C) No.13391/2018, SLP(C) No.26164/2018 and SLP(C) No.24357/2015

These captioned special leave petitions are dismissed in terms of the signed non-reportable judgment.

Pending application(s), if any, stands disposed of.

SLP(C) Nos.205-208/2014, SLP(C).....CC No.6152/2015

These captioned special leave petitions are de-tagged and are to be listed after six weeks in terms of the signed non-reportable judgment.

Diary No.12497/2017

De-tagged in terms of the signed non-reportable judgment.

(SAPNA BISHT)
COURT MASTER (SH)

(MATHEW ABRAHAM)
ASSISTANT REGISTRAR

(Signed non-reportable judgment is placed on the file)